

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No.409

IA/5941/ND/2021, IA/5127/ND/2021, IA/5029/ND/2021,
IA/4496/ND/2021, IA/5570/ND/2021, IA/3635/ND/2021,
IA/3329/ND/2021, IA/3214/ND/2021, IA/3165/ND/2021,
IA/3159/ND/2021, IA/3157/ND/2021, IA/3156/ND/2021,
IA/1490/ND/2021, IA/1489/ND/2021, IA/1264/ND/2021,
IA/392/ND/2021 IN IB/1226/ND/2019

IN THE MATTER OF:

Ashish Bankar	...	Applicant
Versus		
M/s Nu Tek India Ltd.	...	Respondent

Order under Section 7 of IBC, 2016.

Order delivered on 23.09.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)

MR. AJAI DAS MEHROTRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the MTNL in IA 3159/ND/2021 : Mr. Shalinder Saini, Adv.
For State Bank of India in IA No. 1490/2021 : Mr. Siddharth Sangal, Adv.
along with Ms. Vaidehi Kothari, Adv. & Mr. Mudita Singh, Adv. For ZTE
Telecom India Pvt. Ltd. (Respondent) in IA 1264/2021 : Mr. Sumit Kumar,
Adv. along with Mr. Bhupender Sharma, Adv.
In IA No. 3156/2021 : Kunal Kher, Adv.
For ATC Telecom (Respondent) in IA 1489/2021 : Mr. Abhijit Mittal, Adv.
For Applicant in IA 5029/2021 : Mr. Sumit R Sharma, Adv.
For Respondent No. 2 in IA 5570/2021 : Mr. Sumit R Sharma, Adv.
For Respondent No. 2 in IA 5127/2021 : Mr. Sumit R Sharma, Adv.
For Respondent 1 & 3 in I.A No. 5127 OF 2021 : Mr. Pulkit Sharma, Adv.,
Mr. Vaibhav Niti, Adv., Ms. Muskan Sharma, Adv. & Ms. Darshana Gaggar,
Adv.
For Respondent 1, 3 & 4 in I.A No. 5570 OF 2021 : Mr. Pulkit Sharma, Adv.,
Mr. Vaibhav Niti, Adv., Ms. Muskan Sharma, Adv. & Ms. Darshana Gaggar,
Adv.
For Bharat Sanchar Nigam Limited in IA(IBC) No. 3157/2021 : Mr. Sanjay
Thakur, Adv.
For Income Tax Department : Mr. Ruchir Bhatia Sr. St. Counsel, Mr. Shlok
Chandra Jr. St. Counsel along with Ms. Mansie Jain, Adv. & Nimit Saigal,
Adv.

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ORDER

IA/5941/ND/2021, IA/4496/ND/2021, IA/5127/ND/2021 & IA/5029/ND/2021 were fixed for 20.07.2022 as pleadings are completed in those applications. Accordingly, the said applications would be taken up on priority basis, whereas in the rest of the applications, still the pleadings are not complete. Last opportunity is being given, if the same is not being completed within fourteen days, the right shall positively be closed and no further opportunity shall be granted.

Let the IA/5941/ND/2021, IA/4496/ND/2021, IA/5127/ND/2021 & IA/5029/ND/2021 be fixed for arguments on **02.11.2022** and rest of the applications would be taken up on **18.11.2022**.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DHARMINDER SINGH
MEMBER (JUDICIAL)**

Amit